

**Self Financing Scheme**

2736. SHRI RAMSAGAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Delhi Development Authority had announced its Ninth Self Financing Scheme, 1996;

(b) if so, the details thereof;

(c) the reasons for including the built/incomplete flats in the scheme when under the SFS, the flats are constructed with the money subscribed by the registrants;

(d) whether the fully/incomplete flats were sent for allotment to the Housing Department;

(e) if so, the dates on which and the reasons for which these flats were not allotted to the registrants for whom they were actually constructed;

(f) the year in which these flats were constructed and the years in which these flats were actually allotted and possession given; and

(g) the reasons for charging the price of the flats that were prevailing at the time of their construction and not at the price prevailing in the year of construction and handing over to Housing Department for allotment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The Delhi Development Authority has reported that the 9th Self Financing Scheme, 1996, was announced for the allotment of about 6000 flats to the general public and the registrants of SFS-6th-B. The Scheme remained open from 8.8.96 to 29.9.96. The flats under this Scheme are mainly located in Dwarka, Rohini, Vasant Kunj, Kondli Gharoli, Shalimar Bagh etc. Out of the 8000 flats, about 1900 flats are ready built flats and the remaining flats are in various stages of construction. The tentative price of the Category-II flats under this Scheme is in the range of Rs. 5.50 lakhs to Rs. 10.95 lakhs and that of Category-III flats is in the range of Rs. 7.97 lakhs to Rs. 14.01 lakhs.

(c) to (f) Construction work in respect of most of the flats included in the 9th Self Financing Scheme, which are fully built up or at different stages of construction, had started during the year 1991-92. These flats have become available on account of surrender/cancellation of allotments for non-payment within the stipulated period. Some of these flats were offered to the registrants of earlier Self Financing Schemes during the last 2-3 years.

(g) The cost of a flat is charged at the rates prevailing on the date of issue of the demand letter. The current cost is worked out after adding the element of interest, maintenance charges and current land premium to the old cost of construction etc. in respect of left out flats remaining unallotted.

**Allocation of Power to A.P.**

2737. SHRI R. SAMBASIVA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether the National Thermal Power Corporation has agreed to make additional supply of 150 MW to Andhra Pradesh;

(b) if so, the details thereof;

(c) the sources from which the additional power is to be supplied to the State; and

(d) the extent to which the power shortage in Andhra Pradesh is to be solved after supply of additional power by NTPC?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) and (c) Government of India has allocated 150 MW power out of the 15% unallocated central share from three stations of NTPC of the Eastern Region to APSEB as under :

(i) 50% of unallocated share from Talcher STPS subject to a maximum of 75 MW;

(ii) 30% of unallocated share from Kahalgaon STPS subject to a maximum of 45 MW;

(iii) 20% of unallocated share from Farakka STPS subject to a maximum of 30 MW;

NTPC has started supplying this power to APSEB w.e.f. 20.2.1997.

(d) During the month of January, 1997, Andhra Pradesh was on an average having an energy shortage of about 15 MU/day. The additional supply of power by NTPC to Andhra Pradesh would provide, on an average 3.5 MU/day of electricity.

**Allocation to Indira Awas Yojana**

2738. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the allocation made during 1996-97 under the Indira Awas Yojana for construction of houses for people below the poverty line;

(b) the target fixed for 1996-97 for number of houses to be constructed under this scheme, State-wise;

(c) whether Government of Kerala has recommended revision of per unit cost fixed by the Centre; and

(d) if so, the details of rate fixed, rate now recommended and response of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Rs. 1140 crores